

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

STARRED QUESTION NO:157

ANSWERED ON:07.03.2011

MOTOR VEHICLES ACT

Abdulrahman Shri ;Yadav Shri Dharmendra

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the S. Sunder Committee constituted to review the Motor Vehicles Act, 1988 has submitted its report;
- (b) if so, the details of the major recommendations made by the Committee;
- (c) the follow-up action taken thereon;
- (d) whether the Government proposes to bring a comprehensive legislation in the light of recommendations made by the Committee; and
- (e) if so, the time by which such legislation is likely to be introduced?

**Answer**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS(DR. C. P. JOSHI)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 157 FOR ANSWER ON 7TH MARCH, 2011, ASKED BY SHRI ABDUL RAHMAN AND SHRI DHARMENDRA YADAV REGARDING MOTOR VEHICLES ACT.

(a) and (b): Yes Sir. The major recommendations of Sundar Committee are given in Annexure-I.

(c) to (e): The Report of the Sundar Committee has been examined in the Ministry. Since road transport is in the concurrent list under the Constitution of India and the States are to implement the provisions of the Motor Vehicles Act, it is imperative to share the recommendations of Sundar Committee with the States and other stakeholders to elicit their views before approaching Parliament with a comprehensive Bill. Since amendment in the Act has to go through various approval processes, therefore, no definite timeframe can be indicated regarding introduction of the Bill in Parliament.